## GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1678 ANSWERED ON:01.12.2011 LAND ACQUISITION BILL Antony Shri Anto

## Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has received suggestions/comments regarding proposed Land Acquisition and Rehabilitation and Resettlement Bill:
- (b) if so, the details thereof;
- (c) whether the Government proposes to make changes in the proposed Bill;
- (d) if so, the details thereof;
- (e) whetherany State Government has opposed the Bill; and
- (f) if so, the details thereof and the reaction of the Government thereto?

## **Answer**

## MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

- (a): Yes sir,
- (b): Suggestions/comments have been received regarding various provisions of the Bill, i.e., applicability clause, definition of the ? public purpose?, social impact assessment, determination of the market value of land, provisions regarding food security, rehabilitation & resettlement benefits, return of the acquired but unutilized land etc.
- (c) & (d): This Department had drafted the Land Acquisition, Rehabilitation and Resettlement Bill, 2011, which was put in the public domain for inviting suggestions/comments from the all stake-holders and public at large on 29th July, 2011. Comments were invited up-to 31st August, 2011. The aforesaid Bill has been introduced in the Lok Sabha on 7th September, 2011. The Bill has been referred to the Parliamentary Standing Committee on Rural Development by the Hon?ble Speaker, Lok Sabha for Examination and Report to the Parliament. As the Bill is under consideration of Parliamentary Standing Committee, this Department does not proposeto make changes in the Bill at this stage.
- (e): The Union Government has received the suggestions on the aforesaid Bill from the State Governments of Assam, Nagaland, Himachal Pradesh, Chhattisgarh and Madhya Pradesh, after the introduction of the LARR Bill, 2011in the Lok Sabha on 7th September, 2011. However, these States have only suggested modifications and have not opposed the Bill per se.
- (f): Suggestions by the States have been given with regard to various provisions of the Bill, i.e., applicability clause, public purpose, market value of the land, rehabilitation and resettlement benefits, urgency clause and social impact assessment etc. Further, the Bill is under examination of the Parliamentary Standing Committeeon Rural Development.